

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 102  
CP No. (IB)- 84/7/JPR/2022  
Under Section 7 of IBC, 2016**

**In the matter of:**

**M/s Vandana Tradedeal LLP**

**... Financial Creditor**

**Versus**

**M/s Aditya Propcon Pvt. Ltd. & Anr.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

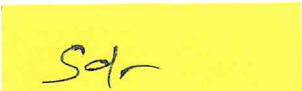
**Present Through Video Conferencing: -**

For the Financial Creditor : Nivedita R. Sarda, Adv.

For the Corporate Debtor : Amol Vyas, Adv.

**ORDER**

Heard Ms. Nivedita R. Sarda, Adv. appearing on behalf of the Petitioner.  
Mr. Amol Vyas, Adv. appearing on behalf of the Respondent. It is submitted by  
learned counsel for the Petitioner that a cheque of Rs. 1,55,10,700/- has been  
deposited by the Respondent which was to be paid up to 30.11.2023. Respondent  
has not taken in consideration time value of money. Hence, total amount has not  
been paid by the Respondent. List the matter for arguments on 05.07.2024.

  
Sdr

(Rajeev Mehrotra)  
Technical Member

  
Sd-

(Deep Chandra Joshi)  
Judicial Member

April 29, 2024